*Important : Please see notes overleaf before filing up the challan EQUALISATION LEVY CHA													Al	LL	Αľ	٧					e Cor		to be					
CHALLAN OTHE (0045)					ER TAXES AND DUTIES ON COMMODITIES AND SI EQUALISATION LEVY (119)													SEI	Financial Year									
Permanent A	Acco	unt	Nun	nber	of D	edu	ctor																					
Full Name		I	l	l																								
Complete Address with City & State																					ı							
Tel. No.														ı			ı				P	in						
Type of Payment																		-1		ı	l							
(Tic	(Tick One) (Please see overleaf)																											
Equalization levy Payable by Taxpayer(deductor)												FOR USE IN RECEIVING BANK Debit to A/c / Cheque credited on										K						
												۱,		Det	bit to	A/c	/ Ch	nequ	ie cre	dited	on							
Equalization levy payable as per processing (demand raised by I.T.Deptt.)											4	D	D		N	1	M			Y	Y							
Miscellaneous															1	_			1									
DETAILS OF PAYMENT Amount (in Rs. Only)															SP	PACI	E F	OR	BA	NK	SEA	L						
Equalisation							(111 14)																					
Interest																												
Penalty																												
Others																												
Total																												
Total (in wo	ords)				I.		-1	1	<u> </u>	I.	<u> </u>		1				<u> </u>											
CRORES	ΓHOUSANDS			Н	HUNDREDS			TENS				UNITS																
Paid in Cash/	Chequ	ue No						Dated																				
Drawn on																												
																		Rs.										
Date	(Name of the Bank and Branch))															
Date							-	Signat	ure	of ne	rson	mak	ring	nav	men	t t												
Signature of person making payment Taxpayers Counterfoil (To be filled up by taxpayer) (Deductor)															SP	PACI	E F	OR	BA	NK	SEA	L						
PAN				<u> </u>																								
Received from																												
(Name) Cash/Debit to A/c/Cheque No. For Rs.																												
Rs. (in words)					roi rs.																							
Drawn on	')																											
(Name of the Bank and Branch)													\dashv															
Payment on account of Equalisation Levy (119)												\dashv																
Levy payable by taxpayer (Deductor) Levy payable as per Demand raised										I	Rs.																	
Miscellaneous For the Financial Year											╣,																	

* NOTES

- 1. Please note that quoting false PAN may attract a penalty of Rs. 10,000/- as per section 272BB of Income-tax Act, 1961.
- 2. In Type of Payment section, please tick the relevant box as per the type of levy being paid.
- 3. Tax payers may please draw/issue Cheque/DDs towards payment of equalization levy as under:

 Pay ______ (Name of the Bank where the Challan is being deposited) A/c Income-tax.
- 4. Deductor means a resident and carrying on business or profession or a non-resident having a permanent establishment in India, who is required to deduct the equalisation levy from the amount paid or payable to a non-resident in respect of specified service (section 166 of the Chapter VIII of the Finance Act,2016).

KINDLY ENSURE THAT THE BANK'S ACKNOWLEDGEMENT CONTAINS THE FOLLOWING:-

- 1. 7 DIGIT BSR CODE OF THE BANK BRANCH
- 2. DATE OF DEPOSIT OF CHALLAN (DD MM YY)
- 3. CHALLAN SERIAL NUMBER

THESE WILLHAVE TO BE QUOTED IN YOUR STATEMENT OF SPECIFIED SERVICES.